

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/RP/2026

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulatory, 2023 seeking review of the order dated 13.01.2026, passed in petition no. 372/MP/2022.

Petitioner : Srijan Energy Systems Private Limited (SESPL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **31.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Parichita Chowdhury, Advocate, SESPL
Ms. Sanjeevani Mishra, Advocate, SESPL
Ms. Ranjitha Ramachandran, Advocate, CTUIL
Shri Aneesh Bajaj, Advocate, CTUIL

Record of Proceedings

The learned counsel for the Review Petitioner submitted that the present Review Petition has been filed seeking review of the Interim Order dated 13.1.2026 in Petition No. 372/MP/2022. The learned counsel further submitted that there is a delay of 102 days in filing the present Review Petition and accordingly, IA No. 105/2026 has been filed seeking condonation of the said delay. The learned counsel submitted that the said delay was attributable to the time consumed in liaising with CTUIL for the requisite calculations and details, analysing the implications of the impugned order, etc. The learned counsel further pointed out that, in a similar matter, the Commission had condoned a delay of 171 days and accordingly, prayed that delay in the present case may also be condoned.

2. The learned counsel for Respondent No. 1/CTUIL accepted notice and sought four weeks to file its reply on the merits as well as on the issue of delay.

3. After hearing the learned counsel for the parties, the Commission directed as under:

(a) Issue notice on IA as well as the Review Petition;



(b) The Respondents to file their respective replies within four weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

4. The Respondent, CTUIL is directed to furnish, on an affidavit, within two weeks, the status of recalculation of the relinquishment charges and raising the bill on the Petitioner as per Order dated 13.1.2026 and status of payment by the Petitioner.

5. The Review Petition will be listed for hearing on **22.9.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)